

12.57 hrs.

PAPERS LAID ON THE TABLE

NAVAL AND AIRCRAFT PRIZE RULES, 1972
AND NAVAL CEREMONIAL, CONDITIONS
OF SERVICE AND MISCELLANEOUS
(2ND AMENDMENT REGU-
LATIONS, 1972)

THE DEPUTY MINISTER IN THE
DEPARTMENT OF PARLIAMENTARY
AFFAIRS (SHRI KEDAR NATH SINGH):
On behalf of Shri Jagjivan Ram I beg to
lay on the Table—

- (1) A copy of the Naval and Aircraft Prize Rules, 1972 (Hindi and English versions) published in Notification No. S. R. O. 2 (E) in Gazette of India dated the 12th January, 1972, under sub-section (3) of section 17 of the Naval and Aircraft Prize Act, 1971. [*Placed in Library. See No. L. T.—1743/72*]
- (2) A copy of the Naval Ceremonial, Conditions of Service and Miscellaneous (Second Amendment) Regulations, 1972 (Hindi and English versions) published in Notification No. S. R. O. 98 in Gazette of India dated the 1st April, 1972, under section 185 of the Navy Act, 1957. [*Placed in Library. See No. L. T.—1744/72*]

COMPTROLLER AND AUDITOR GENERAL
REPORT ON UNION GOVERNMENT
(CIVIL REVENUE RECEIPTS,
NATIONALISED BANKS, MANAGE-
MENT AND MISCELLANEOUS
PROVISIONS) (AMENDMENT)
SCHEME, AND NOTIFICA-
TIONS UNDER CUSTOMS
ACT AND CENTRAL
EXCISE RULES.

THE MINISTER OF STATE IN THE
MINISTRY OF FINANCE (SHRI K. R.
GANESH) : I beg to lay on the Table—

- (1) A copy of the Report of the Comptroller and Auditor General of India on Union Government (Civil) Revenue Receipts for the year 1970-71,

under article 151 (1) of the Consti-
tution. [*Placed in Library. See No.
LT—1745/72*]

- (2) A copy of the Nationalised Banks (Management and Miscellaneous provisions) (Amendment) Scheme, 1972 (Hindi and English versions) published in Notification No. S. O. 192 (E) in Gazette of India dated the 15th March, 1972, under sub-section (5) of section 9 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970. [*Placed in Library See No. LT—1746/72*]
- (3) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962 :
 - (i) G. S. R. 217 (E) published in Gazette of India dated the 30th March, 1972 together with an explanatory memorandum.
 - (ii) G. S. R. 218 (E) published in Gazette of India dated the 30th March, 1972 together with an explanatory memorandum. [*Placed in Library. See No. LT—1747/72*]
- (4) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944 :—
 - (i) G. S. R. 234 (E) published in Gazette of India dated the 1st April, 1972, together with an explanatory memorandum.
 - (ii) G. S. R. 382 published in Gazette of India dated the 25th March, 1972 together with an explanatory memorandum. [*Placed in Library. See. No. L. T.—1748/72.*]

ANNUAL REPORT 1970-71 OF PRAGA
TOOLS LTD. SECUNDERABAD

SHRI KEDAR NATH SINGH : Sir,
on behalf of Shri Vidya Shukla. I beg

to lay on the Table a copy of the Annual Report (Hindi and English versions) of the Praga Tools Limited, Secunderabad, for the year 1970-71 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956. [*Placed in Library. See No. LT-1749/72*]

REVIEWS AND ANNUAL REPORT 1970-71
OF FERTILISER CORPORATION OF
INDIA LTD., NEW DELHI AND
INDIAN OIL CORPORATION
LTD., BOMBAY

THE DEPUTY MINISTER IN THE
MINISTRY OF PETROLEUM AND CHE-
MICALS (SHRI DALBIR SINGH) : I beg
to lay on the Table—

(1) A copy each of the following papers
under sub-section (1) of section
619A of the Companies Act, 1956:-

(i) (a) Review (Hindi and English
versions) by the Government on
the working of the Fertilizer
Corporation of India Limited,
New Delhi, for the year 1970-
71.

(b) Annual Report (Hindi and
English versions) of the Fertilizer
Corporation of India limited,
New Delhi, for the year 1970-71
along with the Audited Accounts
and the comments of the Comptroller
and Auditor General thereon. [*Placed in Library. See
No. L. T.—1750/72.*]

(ii) (a) Review (Hindi and English
versions) by the Government on
the working of the Indian Oil
Corporation Limited. Bombay,
for the year 1970-71.

(b) Annual Report of the Indian
oil Corporation Limited, Bombay
for the year 1970-71 along with
the Audited Accounts and the
comments of the Comptroller
and Auditor General thereon.

(2) A statement (Hindi and English ver-
sions) explaining the reasons for

not laying the Hindi version of the
Report mentioned at (ii) (b) above.
[*Placed in Library. See No. L. T.
1751/72.*]

MESSAGE FROM RAJYA SABHA

SECRETARY : Sir, I have to report the
following messages received from the Secre-
tary of Rajya Sabha :

(i) "In accordance with the provisions
of rule 127 of the Rules of Proce-
dure and Conduct of Business in the
Rajya Sabha, I am directed to inform
the Lok Sabha that the Rajya Sabha,
at its sitting held on the 11th April,
1972, agreed without any amend-
ment to the Marine Products Export
Development Authority Bill, 1972,
which was passed by the Lok Sabha
at its sitting held on the 29th March,
1972."

(ii) "In accordance with the provisions
of rule 111 of the Rules of Proce-
dure and Conduct of Business in the
Rajya Sabha, I am directed to enclose
a copy of the Architects Bill, 1972,
which has been passed by the Rajya
Sabha at its sitting held on the 10th
April, 1972,"

ARCHITECTS BILL

AS PASSED BY RAJYA SABHA

SECRETARY : Sir, I lay on the Table
of the House the Architects Bill, 1972, as
passed by Rajya Sabha.

ASSENT TO BILLS

SECRETARY : Sir, I also lay on the
Table following three Bills passed by the
Houses of Parliament during the current
session and assented to since a report was
last made to the House on the 7th April,
1972 :

(1) The Administrators-General (Amend-
ment) Bill, 1972.